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CA 781/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Adj to 21.05.10

no steps taken for substitution.

2. For orders.

20.05.10

Bench

Adj to 29.06.10

1. no steps taken for substitution

2. For further orders

14.

28.6.10

Bench

order at 29.6.10

Copies issued to both counsel.

30.6.10

30.6.10
S.C.S)

Order At 22-04-2010

Coram:

Honble Mr B.V. Rao, Member(J)

Honble Mr C.R. Mohapatra, Member(J)

Heard. At the request of Id. counsel for the applicant, two weeks time is allowed to take steps for substitution. Put up on 21.5.2010.

Members(J)

Member(J)

Order At 21-05-2010

Coram:

Honble Mr M.R. Mohanty, Vice-Chairman

Honble Mr C.R. Mohapatra, Member(J)

At the request of Id. counsel for the applicant, call on 29-06-2010.

Mr B.B. Patra, Id. counsel for the Respondents is present.

Members(J)

Vice-Chairman

Order dated 29.6.2010

Neither the counsel for the applicant nor the applicant in person is present. The counsel for the Respondents is present. The substitution petition which was allowed to be filed has still not been filed. In view of this and in view of Rule-18 of CAT (Procedure) Rules, 1987, the C.A. abates and accordingly, is disposed of.

Member (Chairman)